

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2609
TO BE ANSWERED ON 2ND AUGUST, 2016
HIRING OF CONTRACTUAL LABOUR BY FCI

2609. SHRI S. SELVAKUMARA CHINNAYAN:

Will the Minister of CONSUMER AFFAIRS , FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

(a) whether the Government has allowed the Food Corporation of India (FCI) to hire contractual labour in emergency situation; and

(b) if so, the details thereof along with its affect on the permanent staff of FCI?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) FCI is engaging Contract Labourers in its depot since inception except for depots notified under Section 10 of Contract Labour (R&A) Act, 1970.

However, Govt. of India has given exemption for those notifications under Section 31 of the said Act, for two years period vide notification dated 06.07.2016 further to the directions given by Hon'ble High Court of Bombay (Nagpur Bench)

(b) As no permanent labourers would be retrenched in view of this decision none of the existing permanent labourers employment would be affected except some transfer of workers within the FCI depots, on need basis while undertaking the exercise for rationalization of workers deployment, as directed by Hon'ble High Court/Supreme Court of India.
